

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No.269/90

New Delhi, this the 9th day of August, 1994.

HON'BLE MR.JUSTICE D.L.MEHTA VICE CHAIRMAN(J)
HON'BLE SHRI B.K.SINGH MEMBER(A)

Shri B.S.Sharma
Asstt.Electrical Engineer
(Construction)
Northern Railway, Allahabad. ..Applicant
(By Shri BS Mainee, Advocate)

Vs.

1. Union of India: through
The General Manager,
Northern Railway
Baroda House, New Delhi.
2. The Chief Electrical Engineer,
Northern Railway, Baroda House,
New Delhi. ..Respondents
(By Shri Inderjit Sharma, Advocate)

ORDER(ORAL)

HON'BLE MR.JUSTICE D.L.MEHTA VICE CHAIRMAN(J)

None present on behalf of the applicant.

Shri Inderjit Sharma, Advocate is present
on behalf of the respondents.

The applicant has challenged that the selection
held by the respondents is violative of the instructions
laid down and as such the selection made by impugned
order dated 20-11-89 (An.1) may be quashed. The
impugned order is the declaration of the result
of the test held on different dates and 28 persons
were declared successful. It is averred that his
juniors have been declared successful and therefore
he wants to challenge the order (An.1). No person
can be condemned in his absence. The persons
selected cannot be rejected outrightly unless they
had been made a party. The petition is dismissed
only on ground of non joinder of the parties. No
costs.


(B.K.SINGH)
Member(A)

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(D.L.MEHTA)
Vice Chairman(J)